

**National Company Law Tribunal**

**Allahabad Bench**

**CP NO. (IB)120/ALD/2017**

**ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017**

**NAME OF THE COMPANY: M/s Rana Saria Poly Pack Pvt Ltd V/s Uniword sugars Pvt. Ltd.(USPL)**

**SECTION OF THE COMPANIES ACT: 9 of I & B Code of 2016**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	SHUBHAM AGARWAL	ADVOCATE	OPERATIONAL CREDITOR	Shubham
2.	RAHUL AGARWAL	ADVOCATE	" "	
3.	Amit Gupta	PCS	Respondent Company	Amit Gupta

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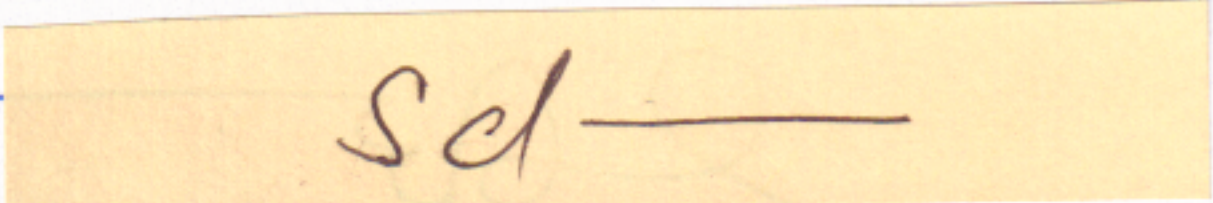
Advocate, Shri Shubham Agarwal for the Operational Creditor. Amit Gupta, PCS for the Corporate Debtor Company. He files memo to represent the Corporate Debtor Company and seeks further time for filing formal objection to the present petition. It is matter of record that sufficient time has earlier been granted to the Corporate Debtor Company to file its objection, if any, to the present I & B petition. However, no any kind of objection to the present I& B petition is filed till date. As, today new counsel/ PCS is making appearance on behalf of the Corporate Debtor Company. Therefore, in the interest of justice, further 10 days time is granted for filing objection with such condition that the Corporate Debtor Company shall pay cost of Rs. 10,000/- to the Operational Creditor through his counsel.

A copy of such objection filed, if any, be served in advance to the counsel for the Operational Creditor. He is also at liberty to file rejoinder, if any.

The matter be listed on 14<sup>th</sup> November, 2017.

Date: 23/10/2017

Typed by  
P.K.Jyoti

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**H.P. Chaturvedi, Member(Judicial)**